

(b) The official responsible for the irregular purchases was a Technical Assistant in the Food Corporation who was immediately placed under suspension. The case has been referred by the Food Corporation of India to the Central Bureau of Investigation for further investigation. The report of the Bureau is awaited.

DR. VASANT KUMAR PANDIT: Is the hon. Minister aware that just about two months back, in the last Session, the question about the scandal of missing train full of sugar worth about Rs. 3 crores was asked? That is also still under investigation. We do not know what has happened. Now there is a scandal of dal. In the serious irregularities, have they found that over a short period of time the F.C.I. purchased dal worth about Rs. 50 lakhs. and the loss incurred was Rs. 10 lakhs? If that is a fact, my subsequent question would be—is Government going to tighten FCI administration at the purchase and distribution level? How are you going to deal with this deal, because two scandals have taken place in Madhya Pradesh in a short period of time in FCI Department? I would like to know the overall policy of the Government. Are they going to tighten the entire administration so far as purchase and distribution is concerned?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION (SHRI BIRENDRA SINGH RAO): It was the supervisory mechanism which detected this mal-practice before it came to light through press. Action had already been taken by the senior officers. A person had been suspended. The quantity involved was approximately of the order of about 9000 quintals. But out of that payment had been made for approximately 2900 quintals worth of arhar. The rest of the quantity that had been purchased was returned to the producers and, therefore, there was no loss incurred on that account. Investiga-

tion is continuing through the C.B.I. and we shall see how this loss can be recovered. The purchase was made for the Army.

DR. VASANT KUMAR PANDIT: The entire quantity of dal purchased was not from the producer but it was from the traders. Was the quantity paid for, really belonged to the producer or to the trader? To my knowledge the trader who has benefited out of this scandal is trying to build up political pressure to see that CBI enquiry is also hushed up. What steps does the Government plan to take to see that at the purchase as well as distribution level FCI administration is tightened up?

SHRI BIRENDRA SINGH RAO: Every effort is being made to tighten purchase and distribution mechanism. F.C.I. is a very big Corporation. We have been answering on this point from time to time in this House. But I am not very sure whether this dal was purchased from the producers directly in the mandi or from the traders. So far as I know the policy is if purchase is to be made from the traders, the approval of Government is necessary by the FCI. The practice is that it has to be purchased in the mandi directly from the producers.

(Interruptions)

Assessment of Living conditions in Sewa Kutir, Delhi

\*184. SHRI BAJNATH SONKAR SHASTRI:

SHRI RAM VILAS PASWAN:

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether Government have made any exercise to assess the living conditions in Sewa Kutir, a remand home for beggars in Delhi and with regard to the operation of

the Bombay Prevention of Begging Act, 1959 (as extended to Delhi);

(b) if so, when and with what result;

(c) whether cases have come to the notice of Government where a non-beggar was arrested under the Act and detained in Sewa Kutir; and

(d) if so, the details thereof and the measures taken by Government to prevent such incidents in future and to improve the living conditions in the Sewa Kutir?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) to (d) A statement is laid on the Table of the House.

#### Statement

(a) and (b) The National Institute of Social Defence has conducted a general study during 1978—80, regarding the economic factors leading an individual to beggary and the impact of the institutional programmes on the inmates. This study was based on the sample from the two institutions located in Sewa Kutir. The dilapidated condition of some buildings in these institutions has been referred to in this study. Information is being collected from Delhi Administration about the steps taken by it to improve the situation. No exercise has been conducted in regard to the operation of Bombay Prevention of Begging Act, 1959 (as extended to Delhi).

(c) According to the information supplied by Delhi Administration, there have been no cases of innocent persons who were arrested for being beggars. But some complaints have come to Government's notice from press reports and a study conducted by the National Institute of Social Defence. These are being looked into.

(d) In order to improve the living conditions in Sewa Kutir, it is

proposed to construct a new residential complex to accommodate 400 inmates.

श्री राजनाथ सोनकर शास्त्री : मंत्री महोदय ने अपने उत्तर में यह बताया है कि राष्ट्रीय समाज रक्षा संस्थान ने 1978 में भिक्षुओं के सम्बन्ध में एक स्टडी किया था जिस में कि वहां की टूटी फूटी इमारतों, वहां की अव्यवस्था, अधिकारियों के रूखे व्यवहार, दी गई सहायताओं के दुरुपयोग आदि का वर्णन किया गया है। हम ने उस रिपोर्ट को डिटेल में देखा है। उस रिपोर्ट में राष्ट्रीय समाज रक्षा संस्थान ने यह भी बताया है कि उन भवनों की स्थिति ऐसी है जिस से कि वह एक भी आदमी के रहने का बिल नहीं है, उन भवनों को तत्काल ठीक किया जाय। 1978 में यह रिपोर्ट मंत्रालय को मिली थी। उस के बाद से अब तक सरकार ने इस रिपोर्ट को प्राप्त करने के बाद क्या कार्यवाही की और क्या इस स्थिति में सुधार किया, यह बताने की कृपा मंत्री महोदय करे।

SHRI S. B. CHAVAN: The Government of India has given sanction for accommodating 400 inmates plus 26 staff quarters, both together cost about Rs. 50 lakhs. Delhi Administration has also given administrative approval. It is proposed to start the work of these buildings. The Lt. Governor himself has visited this institution twice and he has given instructions to improve the conditions prevailing there.

श्री राजनाथ सोनकर शास्त्री : मंत्री महोदय ने अपने उत्तर में आगे यह बताया है कि दिल्ली प्रशासन द्वारा दी गई जानकारी के अनुसार निर्दोष व्यक्तियों के भिखारी समझ कर पकड़े जाने का कोई मामला सरकार को नहीं मिला है। आगे यह भी कहा गया है—परन्तु इस सम्बन्ध में कुछ शिकायतें प्रेस रिपोर्ट तथा राष्ट्रीय समाज रक्षा संस्थान द्वारा किए गए अध्ययन से मिली हैं और उस की जांच भी कराई जा रही है।

हमें बड़ा दुख है कि सरकार को कोई शिकायत नहीं मिली, केवल प्रेस से और इधर उधर से शिकायत मिली। मैं मंत्री जी से पूछना चाहता हूँ, क्या तामिलनाडु से आए हुए एक देहाती जिस का नाम कुप्पू स्वामी था, उस की बहन यहां एक होटल में काम करती थी जिस की मृत्यु हो गई और वह उस होटल में उस से मिलने के लिए आया लेकिन उस को पुलिस ने पकड़ा, पकड़े जाने के बाद वह बार बार कहता रहा कि मैं भिखारी नहीं हूँ, लेकिन उस को पुलिस ने बहुत बुरी तरह से पीटा और पीट कर भिक्षा गृह में ले जा कर बन्द कर दिया . . .

श्री अटल बिहारी वाजपेयी : मनीषत है कि उस की आंख नहीं निकाली, दिल्ली पुलिस को उस के लिए धन्यवाद देना चाहिए। . . . (व्यवधान) . . .

श्री राजनाथ सोनकर शास्त्री : मह तो कुप्पू स्वामी की एक बानहो गई। मंत्री जी बताएं कि क्या यह बात सही है या नहीं ?

दूसरी बात—वाराणसी का एक शंकर नाम का व्यक्ति . . .

अध्यक्ष महोदय : यह तो आप इंटरविजुअन केमेज ले रहे है।

How can you do that?

श्री राजनाथ सोनकर शास्त्री : तो हम मंत्री जी से यही पूछना चाहते है कि क्या इस प्रकार की ये सब घटनाएं उन के नालेज में हैं या नहीं ? यदि है तो जो भिखारी नहीं हैं, उन को जो बराबर पकड़ा जा रहा है पूरे देश में उन पर मंत्री जी क्या कार्यवाही कर रहे है और कुप्पू स्वामी की घटना क्या है ?

SHRI S. B. CHAVAN: It will be difficult for me to state anything about . . . (Interruptions) . . . I will certainly make enquiries. I have infor-

mation available from Delhi Administration does not mention the name of Shri Kuppuswamy, as the hon. Member is saying. We will make enquiries if the hon. Member wants to pass on the information on what particular date he had been arrested. But it has been brought to our notice that some innocent people have also been arrested. That is why we propose to issue instructions to the Delhi Administration that hereafter only those who are found actually asking for alms should be arrested and no innocent person should be arrested.

श्री राम बिलास पासवान : अध्यक्ष महोदय, यदि मंत्री जी 18-10-80 का इंडियन एक्सप्रेस पढ़ लिए होते तो मैं समझता हूँ उनको पूरी जानकारी मिल जाती। 18-10-80 के इंडियन एक्सप्रेस में कुप्पूस्वामी और जितने स्वामी हैं . . . . .

MR. SPEAKER: I object to this . . .

एक माननीय सदस्य : जितने भी स्वामी है। . . . (व्यवधान) . . .

MR. SPEAKER: I am the custodian of 'Swamis' who are hon. Members of this House.

श्री राम बिलास पासवान : यह बात अलग है कि कुप्पूस्वामी को ही पकड़ा गया, दूसरे स्वामी बच गए। (व्यवधान) तो मैं यह कह रहा था कि मंत्री महोदय 18-10-80 का इंडियन एक्सप्रेस पढ़ते तो उममें पूरे डिटेल्स में दिया हुआ है और मैं समझता हूँ इस पर क्वेश्चन नहीं बल्कि डिस्कशन की आवश्यकता है। जिस तरह से आंख निकालने की बात कही गई है उसी तरह से यह भी एक रैकेट है।

मैं जानना हूँ क्या अभी तक सरकार ने पता लगाया है कि जो बैगर्स हैं उनकी बैगिंग का कारण क्या है, वे भिखमंगी क्यों करते है ? क्या बहुत से लोगों ने बच्चे-बच्चियों को

उठाकर ले जाने, उनके हाथ-पैर तोड़ देने और उनको बैगिंग सिखाने का व्यापार कर रहा है ? पुरानी दिल्ली रेलवे स्टेशन के पास जो कौड़िया ब्रिज है वहाँ पर धडल्लै से यह काम होता है जोकि पुलिस, प्रशासन और सरकार की जानकारी में है। क्या आपने इस बात का पता लगाया है और यदि लगाया है तो कितने प्रोफेशनल बैगर्स तैयार किए गए हैं ? (व्यवधान)

मंत्री जी ने सेवा कुटीर का भी उल्लेख किया है। सेवा कुटीर की हालत जेल से भी बदतर है। जेल में जिस तरह से कैदी के पैसे छीन लिए जाते हैं उसी तरह से सेवा कुटीर में बेगर्स के पैसे-कंड़ी और कपड़े-लत्ते सब उतार लिए जाते हैं, उनको खाना तक नहीं दिया जाता है। इसीलिए मैं ने कहा कि इस पर पूरे डिस्कशन की आवश्यकता है।

मेरे प्रश्न के तीन भाग हैं। एक, क्या सरकार ने पता लगाया है कि भिखमंगी के कारण क्या हैं ? दो, कितने ऐसे व्यापार चल रहे हैं जोकि भिखमंगे पैदा करते हैं ? तीन, सेवा कुटीर, जोकि जेल के समान है उसको सुधारने के लिए आप क्या कर रहे हैं ?

SHRI S. B. CHAVAN: This question is limited only to Sewa Kutir. So, I have the information to that extent only. For the wider question that the hon. Member wants to ask, I will require notice.

Government has gone through the *Indian Express* of 15-9-1980; according to my information, at least the name of Kuppuswamy is not there.

श्री राम बिलास पासवान : प्रगर मंत्री जी ने तैयारी नहीं की है तो समय ले लें। मेरे पास पेपर है, इसको मंत्री जी पढ़ सकते हैं। इसके शुरू में ही है :

"Kuppuswamy came from a village in Tamil Nadu early this year..."

अध्यक्ष महोदय : उन्होंने कहा है मेरे पास भेज दीजिए।

श्री राम बिलास पासवान : वे कहते हैं कि पेपर पढ़ा है, उसमें यह है ही नहीं।

अध्यक्ष महोदय : उनके पेपर में नहीं है, उनके पास आप भेज दीजिएगा।

#### Withdrawal of subsidies from Food Articles

\*186. SHRI CHITTA BASU:

SHRI N. K. SHEJWALKAR:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are considering to withdraw subsidies from the food articles;

(b) if so, the amount of yearly subsidy given for wheat, paddy, millet, jawar and maize;

(c) whether as a result of the withdrawal, the price of these food-grains will go up; and

(d) if so, how do Government propose to take care of the interest of the poor, salaried and middle income groups who will be worst hit as a result of this?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM): (a) The Government propose to bring down the burden of subsidy over a period of time.

(b) The amount of subsidy varies from year to year depending on the procurement and issue prices, procurement and distribution incidentals and the quantities sold through Public Distribution System. The per quintal rates of consumer subsidy, as provided in the budget estimates, for 1980-81 are wheat Rs. 33.49, rice Rs. 26.60 and coarse grains Rs. 32.84.